



**NALSAR Student Law Review**  
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## **Submission Guidelines for Volume XIII**

### **1. General**

Submissions may be in the form of:

#### *Articles*

An article must comprehensively analyse a specific issue. It must study the status quo, indicate the lacunae therein, and suggest potential solutions. An article may also compare the law of other jurisdictions to strengthen the author's argument. An article should be between 5,000 and 8,000 words.

#### *Essays*

Essays are more concise than articles, in terms of scope and conceptualization. An essay should be between 3,000 and 5,000 words.

#### *Comments*

A comment critiques a recent judgement, landmark case or any recent legislation or bill before the Parliament or a state legislature. The word limit for a comment is between 1,500 and 3,000 words.

#### *Book Reviews*

A critical review may be undertaken of a book related to the law. The word limit for a review is between 1,500 and 3,000 words.

### **2. Word Limit**

All the word limits mentioned above are exclusive of footnotes. Please note that the word limits will be strictly enforced.

### **3. Format**

NSLR follows 'The Bluebook: A Uniform System of Citation (19<sup>th</sup> edn.)' style of referencing. Speaking footnotes are discouraged. The body of the manuscript should be in Times New Roman, size 12 with 1.5 spacing. The footnotes should be in Times New Roman, size 10 with single spacing.

### **4. Abstract**

Every submission should be accompanied by an abstract of not more than 250 words providing a summary of the contribution.

## 5. *Anonymity of Authors*

The manuscript must not contain any indication of the identity of the author. Biographical information of the authors is to be provided in a separate document, including the following details: name, qualifications, e-mail address and postal address.

## 6. *Authorship*

Submissions are invited from undergraduate and graduate students, industry practitioners, academicians and research scholars. Submissions may be co-authored, although by a maximum of three authors.

## 7. *Deadline*

The last date for submission for Volume XIII is **May 31, 2018**. Submissions sent after the deadline shall be accepted on a rolling basis for subsequent volumes of the publication.

## 8. *Submission*

Please send your submissions as a .doc or .docx file and biographical information in a separate document with the subject title 'Volume XIII - NSLR Submission' to studentlawreview@gmail.com.

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